

Statement

There is no restriction on the receipt of inward remittances through banking channels from abroad. Licences for import of building materials were granted under the discretionary powers of the reasons appropriate authorities concerned, mainly for the reason that they were gifts not involving of foreign exchange and were intended for an educational institution. There are no restrictions, under the relevant regulations, in regard to the utilisation of funds of gifts articles received from abroad and so far, the college authorities have not come to notice for any activities prejudicial to security.

(b) and (c). Do not arise.

Watch over activities of senas

911. SHRIMATI SAVITRI SHYAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Central Government have asked the State Governments to watch the activities of voluntary organisations and senas; and

(b) if so, the reaction of State Governments thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Central Government have drawn the attention of the State Governments to the recommendation of the National Integration Council that effective and stern action should be taken against organisations like Senas which create hatred and enmity between different groups. State Governments have intimated that a close watch is being kept on the activities of such organisations and appropriate action under law would be taken whenever necessary.

National Youth Board

912. SHRIMATI SAVITRI SHYAM :
SHRI D. N. PATODIA :
SHRI CHINTAMANI
PANIGRAHI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Government

have decided to set up a National Youth Board; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). The proposal to set up a National Advisory Board on Youth Services is under consideration.

All-India Conference of Students held in Delhi

913. SHRI HEM BARUA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that an All-India Conference of Students was held recently in Delhi under the auspices of his Ministry as also of the University Grants Commission;

(b) if so, the medium of expression which was used in the Conference; and

(c) whether it is a fact that most of the delegates attending the Conference were ex-student leaders whose political affiliations were all too evident ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(a) Both Hindi and English were used as the medium of expression in the Conference.

(c) No, Sir. Most of the delegates were present office bearers of the University Students' Unions. Some of them as well as two or three ex-student leaders who were present did have strong political views, but this was not the criterion for their inclusion in the Conference.

Telengana Agitation

914. SHRI SHRI CHAND GOYAL :
SHRI S. R. DAMANI :
SHRI ESWARA REDDY :
SHRI S. M. BANERJEE :
SHRI N. SHIVAPPA :
SHRI R. K. AMIN :
SHRI K. M. KOUSHIK :

SHRI B. K. DASCHOWDHURY :
 SHRI P. K. DEO :
 SHRI ZULFIQAR ALI
 KHAN :
 SHRI MEETHA LAL MEENA :
 SHRIMATI ILA PALCHOU-
 DHURY :
 SHRI SHIV KUMAR SHASTRI :
 SHRI PRAKASH VIR
 SHASTRI :
 SHRI SHEOPUJAN SHASTRI :
 SHRI RAM AVTAR SHARMA :
 SHRI BEDABRATA BARUA :
 SHRI PREM CHAND VERMA :
 SHRI TRIDIB KUMAR
 CHAUDHARY :
 SHRI HEM BARUA :
 SHRI NATU RAM AHIRWAR :
 SHRI BENI SHANKER
 SHARMA :
 SHRI UMANATH :
 SHRI P. GPALAN :
 SHRI MOHAMMAD ISMAIL :
 SHRI K. RAMANI :
 SHRI D. C. SHARMA :
 SHRI BIBHUTI MISHRA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken by Government to meet the aspirations of the people of Telengana; and

(b) the steps taken by Government to remove the economic regional disparities existing at present in the Telengana and other regions of Andhra Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Early in April 1969, the Prime Minister held a series of discussions at the political level and also with the leaders of Telengana and Andhra regions, with the objective of evolving constructive steps to ensure that the pace of development and expansion of employment opportunities in Telengana was accelerated and the conditions were created for the balanced development of all parts of Andhra Pradesh. In a statement made in the Lok Sabha on 11th April 1969, the Prime Minister announced various positive measures which are at different stages of implementation. The Committee of Jurists appointed to advise on the possibility of providing for appropriate constitutional safeguards in the

matter of public employment in the favour of the people belonging to the Telengana region has submitted its report, which is now under consideration. The Committee appointed under the Chairmanship of Shri Justice Vashishta Bhargava, Judge of the Supreme Court, to determine the Telengana Surpluses is expected to submit its report by the end of August, 1969. The Andhra Pradesh Government have already constituted a high-powered Telengana Development Committee with Chief Minister of Andhra Pradesh as its Chairman and a Member of the Planning Commission. Ministers of Andhra Pradesh Cabinet belonging to the Telengana Region and the Chairman of the Regional Committee for Telengana, as its Members. The Committee had its first meeting on 26th June, 1969. The Plan Implementation Committee at the official level has also been constituted by the State Government and will have its first meeting as soon as possible. The Central and State Advisory Committees are going into the representations submitted by gazetted and non-gazetted officers affected by the States Reorganisation Act, 1956.

During Home Minister's stay in Hyderabad on 7th and 8th June, 1969, he spent most of his time meeting people from different walks of life, representatives of various organisations including Telengana Praja Samiti, Members of Parliament and State Legislature, persons connected with the local bodies and other leaders of public opinion. Various views were expressed and suggestions offered for dealing with the situation prevailing in Telengana. While appreciating the urgency of the problems, he felt that they were serious and complex and required objective and most careful consideration. He, therefore, urged that there should be suspension of all agitational activity and that the people of Telengana should ensure that normal conditions were maintained in which, after further consultation with the leaders, fair and just solutions for their problems could be worked out.

There were further discussions with the Chief Minister and other political leaders of Andhra Pradesh including those from the Telengana region last month and earlier this month, and these efforts will continue to secure an agreed solution to the problem of

Telengana. Recently, State Cabinet has been reconstituted with a Deputy Chief Minister from Telengana region. It is hoped that the new Ministry and all others concerned would take appropriate action to normalise the situation and create conditions favourable for a settlement. It is a matter of satisfaction that the non-gazetted officers of Telengana have already called off their strike and thus made a contribution towards restoration of normal conditions.

(b) In the formulation of plans, particular attention is being given to securing the objective of better regional balances. In the context of the formulation of the new Fourth Plan, the State Governments have been requested by the Planning Commission to review the question of identification of markedly backward areas within the States on the basis of indicators of development already suggested to them. They have also been requested to formulate plans for economic and social development of the backward regions on the basis of the local potentials, resources and needs. Special stress was laid on the creations of infra-structure facilities for the development of natural resources in these areas and to accelerate the progress of development within a reasonable period of time. More recently, on the basis of a decision taken by the National Development Council Committee, two working groups were set up by the Planning Commission to examine the measures that might be taken for the development of industrially backward areas. It is expected that the State Government would take action on the lines advised by the Planning Commission and the Telengana Development Committee whose function is to review the actual implementation and working of programmes and schemes relateable to Telengana region assisted by the Plan Implementation Committee at official level, would help in achieving the desired results.

Squatting by Employees

915. SHRI SHRI CHAND GOYAL :
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the permanent employees of the Union Territory of Chandigarh are squatting near the Secre-

tariat of the Union Territory of Chandigarh and some of them also staged a *dharna* in front of the Parliament House ;

(b) if so, their main demands and the steps taken by the Government to meet the same ;

(c) whether it is a fact that the permanent employees are at a disadvantageous position as compared to those who are on deputation from Punjab or Haryana ;

(d) whether it is further a fact that the grades or allowances of those on deputation from Punjab or Haryana have been revised upwards by the Governments of Punjab or Haryana from time to time and are better than the grades or allowances of permanent employees ; and

(e) whether Government propose to remove the disparity existing between two categories of the employees serving the same administration ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (e). Some of the employees of the Chandigarh Union Territory Administration who are not allocated to any of the successor States squatted near the Secretariat of the Union Territory, Chandigarh and some of them also staged a *dharna* near Boat Club behind Krishi Bhavan, New Delhi. Their main demands are (i) revision of pay scales on the pattern of the Punjab Government on the recommendations of the Punjab Pay Commission, (ii) scale of residential plots at subsidised rates and houses on hire purchase system.

2. So far as the question of pay scales is concerned, the matter is being examined. A scheme for the sale of residential plots on reasonable rates to low-paid employees and a proposal to sell built-up houses on hire purchase system to the employees are also being examined by the Chandigarh Administration.

3. The employees who are on deputation from Punjab and Haryana in Chandigarh Administration are allowed pay scales according to the new scales revised by their parent States which are, by & large, higher